

<i>Private Sector</i>	1982	1983	1984
1) Orissa Cement Ltd., Rajgangpur			
Dt. Sundergarh.	4.08	4.26	4.66
2) Kalinga Cements, Birmitrapur			
	(Recently commissioned and production figures are not available at present)		

**Merger of Victoria Workers with M/s.
Braithwaite and Co. Ltd.**

4243. SHRI SYED MASUDAL HOSSAIN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government are considering or have decided to merge the Victoria Works of M/s. B.B.J. Construction Company Limited with M/s. Braithwaite and Company Limited ;

(b) if so, what benefits are expected from it ; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Restructuring of B.B.J. Construction Co. Ltd. decided by its owners, envisages transfer of Victoria Works to M/s. Braithwaite and Co. Ltd.

(b) and (c) The proposed transfer will increase M/s. Braithwaite's flexibility in shop loading, enhance M/s. Braithwaite's capacity for structural fabrication and provide some space in its Clive works which is presently operating under space constraint for fabrication job.

**Acquisition of Land in Prakasam District
for Salt Production**

4244. SHRI C. SAMBU : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Landless Associations of Chinaganjam village and surroundings of Prakasam District have approached Salt Commissioner of Madras for allotment of 'Salt Banjar' of 920 acres of 17th July, 1985 ;

(b) whether the said land has been acquired by his Ministry for salt production from, Andhra Pradesh State Government and

(c) if so, the details of the position of the Ministry in allotting the land to land-less Poor of Chinaganjam village in Prakasam District ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[*Translation*]

**Exemption of Wakf Property from Rent
Control Act**

4245. SHRI AZIZ QURESHI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government had issued directives before 1977 to all the States in regard to disposal of the cases of Wakf property ;

(b) whether after issuing the directives, his Ministry had written to all the States to settle all the wakf cases outside the courts ;

(c) whether Government had also written to all the States to exempt wakf property from the provisions of Rent Control Act ;

(d) the action taken on the basis of these directives by each State ; and

(e) the present position in regard to wakf property cases in each State and the States where wakf property has been exempted from the provisions of Rent Control Act ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) and (b) No directives has been issued by the Central Government. However, since 1961 from time to time the State Governments have been requested to settle disputed properties by administrative action such as by negotiation, consent or similar other amicable methods than by resort to litigation.

(c) Yes, Sir.

(d) and (e) A statement is given below supplying the names of those States which have exempted wakf property from the purview of their Rent Control Acts.

As regards action taken on the basis of the letters written to the States, it may be stated that Mizoram, Arunachal Pradesh and Goa, Daman and Diu have reported that there are no wakf properties in those territories. The Governments of Sikkim and Kerala have reported that no wakf property is under adverse possession of any of their Government Departments/local bodies. The States of Rajasthan, Punjab and Haryana have been able to compile lists of properties under adverse possession. The matter is being pursued with the remaining State Governments for procuring lists of wakf properties under adverse possession of any of their Departments local bodies.

Statement

Statement referred to in Parts (d) and (e) of the Lok Sabha Unstarred Question No. 4245 for 20th August, '85.

1. Andhra Pradesh
2. Bihar
3. Haryana
4. Punjab
5. Rajasthan
6. Tamil Nadu
- *7. Kerala
- **8. Karnataka
- *9. Maharashtra

* Exempted the buildings owned by the wakf registered under Wakf Act, 1954 with the Kerala Wakf Board.

** Exempted properties managed by Karnataka Board of Wakfs.

*** Exempted property of the Marathwada Wakf Board, Aurangabad.

[English]

Appointments in HMT, Bangalore

4246. SHRI G. S. BASAVARAJU :
SHRI H. N. NANJE GOWDA :

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether he has received representations from Members of Parliament in connection with certain irregularities being done by Hindustan Machine Tools Ltd., Bangalore in conducting fresh appointment ;

(b) if so, since when the said representations are pending with the Government ; and

(c) what action has been contemplated by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c) A representation has been received from an M.P. on 30.7.85. HMT has been asked to report on the points brought about by the MP.

Import of Polio Vaccine by Haffkins Institute

4247. SHRI VILAS MUTTEMWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that Haffkins Institute is importing polio vaccine in bulk and refilling it locally ;

(b) the quantity imported by Haffkins Institute during the last three years ; year-wise alongwith source of import and CIF price per dose per consignment ;